

3
O.A. No.652/2011

ORDER DATED 27th OF SEPTEMBER, 2011

Babaji..... Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

Heard Sri N.R. Routray, Ld. Counsel for the applicant and Sri S. K. Nayak, Ld. Counsel on behalf of Sri S.K. Ojha, Ld. Standing Counsel appearing on notice for the Rlys/Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Applicant has filed this Original Application seeking a direction to the Respondents to pay him the differential DCRG amount. The applicant has ventilated his grievance vide Anneure-A/3 dated 14. 02.2011 to the Respondent No.2, and having received no response, he has moved this Tribunal in the present O.A.

3. During the course of hearing on admission Ld. Counsel for the applicant submitted that he would be satisfied if a direction is issued to Respondent No.2 to consider the representation vide Anneure-A/3 dated 14. 02.2011 and dispose of the same within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is directed to consider and dispose of the pending representation vide Anneure-A/4 and pass a speaking &

reasoned order as per rule within a period of 60 days from the date of receipt of copy of this order under intimation to the applicant.

5. As regards payment of interest, it was contended by Sri Routray that though the PPO was revised vide Annexure-A/2 dated 22.06.2009, the balance amount i.e., (Rs.1,17780.00 - Rs.97627.00) Rs.20153.00 should be paid with interest after expiry of three months as per rules. Accordingly, the Respondents are directed to consider this aspect and if the delay in payment of the gratuity amount as per revision of pension is not attributable to the applicant, the balance amount may be released alongwith 6% interest. The Respondents while disposing of the representation, as directed above, shall also take a decision in this regard keeping the above direction in mind.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send copy of this order along with copy of the O.A. to Respondent No.2 & 4 along with paper book for compliance at the cost of the applicant. Sri Routray, Ld. Counsel for the applicant undertakes to deposit the postal requisite by tomorrow. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER ADMN.